

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 144 OF 2016 &  
IA NO. 311 OF 2016**

**Dated: 25<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd.**

**.... Appellant(s)**

**Vs.**

**M/s Atma Powers Pvt. Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Krishna Kant  
Mr. Tajender K. Joshi for R-1

Mr. Aditya Grover  
Mr. Arjun Grover for R-2

Mr. Sakesh Kumar for R-3

**ORDER**

Learned counsel for the Respondents seek two weeks time to file reply. They may file the same on or before 09.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.02.2017 after serving copy on the other side.

List the matter on **23.02.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt